

for communities other than the Scheduled Castes and Scheduled Tribes.

(c) Yes. A Commission under the Chairmanship of Kaka Kalelkar was appointed in 1953. The Report of the Commission along with a Memorandum of the action taken thereon were presented to both the Houses of Parliament on the 3rd September, 1956 as required under article 340(3).

(d) It has come to the notice of Government that the Supreme Court has struck down the lists of Backward Classes adopted by some State while it has sustained those of some others. The main consideration here has been the propriety of the criteria adopted by the States concerned.

(e) No Constitutional amendment is considered necessary in this matter.

Grants for Anglo-Indian Community for Education

5139. SHRI K. NARAYANA RAO : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the amount of grants given during the last three years, year-wise, by the Central Government in terms of Article 337 of the Constitution for the benefit of the Anglo-Indian community in respect of education ; and

(b) whether similar grants are still being given ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : (a) and (b). The special concessions granted for the education of the Anglo-Indian community according to Article 337 were for a specific period of ten years. Nevertheless in pursuance of a decision taken at the Chief Minister's Conference on 20-3-60 and the then Union Home Minister's advice to Chief Ministers in this regard grants of Rs. 7,000 each year during 1968-69, 1969-70 and 1970-71 to Dr. Graham's Homes, Kalimpong, were given. Similarly, grants of Rs. 4,000 each year were given to the Inter-state Board for Anglo-Indian Education in 1968-69, 1969-70 and 1970-71.

Information regarding grants given in this regard by the Ministry of Railways is being collected and will be laid on the Table of the Sabha when available.

Levy of Agricultural Tax

5140. SHRIMATI BHARGAVI THANK-APPAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Central Government have issued instructions to the States for levying of agricultural tax ; and

(b) if so, the names of the States where the adverse reactions have been noticed in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b) : Taxation of agriculture is a State subject under the Constitution and it is primarily for the State Government to take action for the levy of taxes on agriculture. The Government of India are of the view that for the purpose of discouraging the growth of inequalities, the affluent sections of the rural population should be made to contribute adequately towards the resources mobilisation effort in which both the Centre and the States share equal responsibility. The Government of India have therefore from time to time been urging the State Governments to take effective steps to mobilise resources from the agricultural sector.

No formal representation opposing this view has been received from any State Government.

Preservation of Wild Life in Madhya Pradesh

5141. SHRI UMED SINGH RATHIA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether wild life is declining in Madhya Pradesh ;

(b) if so, the steps Government of India propose to take to check the same ; and

(c) the amount to be spent in Madhya Pradesh during 1971-72 for the purpose ?

THE MINISTER OF TOURISM AND CIVIL AVIATION : (DR. KARAN SINGH) :

(a) There has unfortunately been a decline in the population of certain species of wild life in Madhya Pradesh and in India as a whole over the past few decades.

(b) A moratorium on the killing of tigers was suggested by the Government of India to all State Governments last year, and the Government of Madhya Pradesh has now banned the killing of tigers for a period of two years. Killing of other endangered species such as Barasingha or the Swamp Deer and the Black Buck is also prohibited. The Department of Tourism has contributed Rs. 52,500 towards a project for the protection and multiplication of Barasinghas in the Kanha National Park, and a team of Experts from the World Wild Life Fund is now in Madhya Pradesh to assist in the implementation of this project.

(c) A provision of Rs. 10 lakhs has been made in the budget of the Department of Tourism for 1971-72 for the improvement of five selected sanctuaries and national parks of which Kanha National Park in Madhya Pradesh is one.

Advertisement by Air India regarding disrobing of Women

5142. SHRI SHYAMNANDAN MISHRA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether in an advertisement regarding the Jumbo Jets, the Air India have shown the disrobing of women (Gopies) ; and

(b) if so, whether Government approved of this advertisement ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) and (b). The advertisement with the caption "Swing high big chariot" which was published by Air-India in April, 1971 was part of the Corporation's campaign to promote their Jumbo Jet aircraft (Boeing 747s). The theme of the interior decor of the 747s is the popular Krishna legend. The illustration in the advertisement was an adaptation of one of the incidents from the life of Lord Krishna depicted on the walls of Air-India's jumbos. This advertisement was stopped soon after it appeared in the newspapers and the entire

campaign based on the Krishna theme has since been discontinued.

Foreign Talent Engaged for Designing Jobs in Air India

5143. SHRI BHOGENDRA JHA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether foreign talent has been imported for designing 'shalwar' and 'Kamiz' for Air India's hostesses and if so, the reasons thereof ;

(b) for how many functions, jobs, designing and cooking, foreign talent has been imported, from which countries and at what cost ; and

(c) whether such talent was not available in the country ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Air-India had in 1969 entered into an agreement with the Paris couturier, Jacques Esterel, for designing uniforms for air hostesses against transportation on Air-India services. His services were engaged to design a distinctive uniform with an Indian touch for foreign air hostesses employed in Air-India who were wearing western style dress. Mr. Esterel was engaged because of his world-wide reputation in this field.

(b) and (c). In 1968, Air-India obtained the services of experts from M/s. Orlane of Paris for training air-hostesses in beauty treatment. There was no payment as the arrangement was under transportation service contract.

Air-India have employed one French and one Italian Chef-de cuisine for their flight kitchens at Delhi and Bombay respectively to provide cuisine of international standards for their flights. They are paid a monthly salary of U. S. \$900 each. Such experts are not available in India.

Procedure for Admission of Foreign Students in Indian Universities

5144. SHRI BISHWANATH JHUNJHUNWALA : Will the Minister of EDUCATION